

**FIR No. 365/18
PS Nihal Vihar
State Vs. Narender Sharma
U/s 392/34 IPC**

25.05.2020

**This is an application for bail filed on behalf of accused
Narender Sharma.**

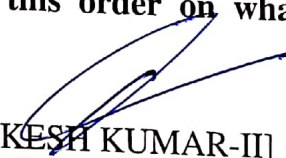
Present: Ld. APP for the State

Ld. Counsel Sh. J.S. Arya for accused / applicant.

Let notice be issued to the IO to file reply of aforesaid bail application for NDOH. IO is also directed to file previous involvement report of accused, if any. IO is also directed to file report regarding progress of the case i.e. whether chargesheet has been filed or matter is at the investigation stage or whether trial has been going on.

Put up on 26.05.2020.

Copy of this order be sent to the IO. If number of IO is available then Reader may send copy of this order on whatsapp number of IO.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

**FIR No. 362/19
PS Nangloi
State Vs. Ikram @ Arif
U/s 195/506 IPC**

25.05.2020

**This is an application for grant of bail moved on behalf of
applicant / accused Ikram @ Arif.**

Present: Ld. APP for the State
Ld. Counsel Sh. Sunil Tomar for applicant
On request, put up on **27.05.2020 at 12:00 Noon.**

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020



FIR No. 390/19
PS Punjabi Bagh
State Vs. Ikram @ Arif
U/s 387 IPC

25.05.2020

**This is an application for grant of bail moved on behalf of
accused Ikram @ Arif.**

Present: Ld. APP for the State

Ld. Counsel Sh. Sunil Tomar for applicant

Reply of IO regarding bail application not filed. IO is
directed to file reply on bail application by **27.05.2020 at 12:00 Noon.**

Matter be relisted on 27.05.2020.

Dasti order be given to Ld. Counsel, as requested.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

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Sunil Tomar
R.A.
(D-70A/02)

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**FIR No. 748/19
PS Nihal Vihar
State Vs. Pawan @ Ankush
U/s 380/411 IPC**

25.05.2020

**This is an application for grant of bail moved on behalf of
accused / applicant Pawan @ Ankush.**

Present: Ld. APP for the State

Clerk on behalf of Ld. Counsel

He submitted that Ld. Counsel is not available today due to
some exigency. On request, matter be renotify for 27.05.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

①

**FIR No. 381/19
PS Nihal Vihar
State Vs. Manjeet Saini**

25.05.2020

**This is an bail application moved on behalf of applicant
Manjeet Saini.**

Present: Ld. APP for the State
None for the applicant / accused.
Put up on **28.05.2020**.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

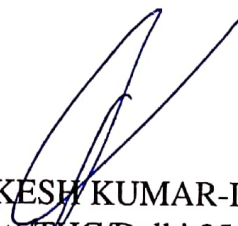
(1)

FIR No. 172/2020
PS Patel Nagar

25.05.2020

This is an application for release of mobile phone on
superdari moved on behalf of applicant Anand Kumar.

Present: Ld. APP for the State
None for applicant.
Put up on 28.05.2020.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

2

FIR No. 441/2020
PS Rajouri Garden
State Vs. Sarabjeet Singh @ Sunny
U/s 392/34 IPC

25.05.2020

This is an application for bail moved on behalf of accused
Sarabjeet Singh @ Sunny.

Present: Ld. APP for the State

Proxy counsel Sh. A.K. Gupta for applicant

It is submitted that main counsel is not available and on his
request, bail application be renotify for 28.05.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

(V)

**FIR No. 664/19
PS Tilak Nagar**

25.05.2020

Present: Ld. APP for the State
None for the applicant / accused.

Perusal of case file shows that vide order dated 22.05.2020 concerned Ld. Duty MM has passed the order that "reply to present bail application has been filed and matter was fixed today for consideration". However, reply of bail application filed under signature of police official namely Jitender Dagar shows that reply was filed in case FIR No. 854/16 u/s 302 IPC PS Nihal Vihar and reply was titled as State Vs. Shamshad @ Salman. It appears that mistakenly wrong reply has been filed in this case by concerned IO.

Perusal of case file further shows that applicant / accused Manoj @ Raman @ Anna was granted bail vide order dated 20.03.2020 by Ld. MM Sh. Puneet Nagpal. In aforesaid circumstances, **let notice be issued to IO in case FIR No. 0664/19 PS Tilak Nagar for clarifications. IO is directed to file status report of accused Manoj @ Raman @ Anna i.e. whether accused Manoj @ Raman @ Anna has been released on bail or he has been admitted bail but not released due to want of bail bond or bail bond was filed and if it was rejected by Court or any other relevant facts pertaining to aforesaid accused, for 28.05.2020.**

Copy of this order be sent to the IO for necessary compliance.


[RAKESH KUMAR-II]
Duty MM(West/THC/Delhi:25.05.2020

①

FIR No. 233/2020
PS Mundka
State Vs. Vinod Chauhan
U/s 33/38 Delhi Excise Act & 188 IPC & Section 51 D.M. Act

25.05.2020

This is an application on behalf of accused Vinod Chauhan for bail.

Present: Ld. APP for the State

None on behalf of the applicant.

Perusal of case record shows that no one appeared on behalf of applicant since 22.04.2020 despite several opportunities. In view of aforesaid circumstances, bail application stands dismissed for want of prosecution.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

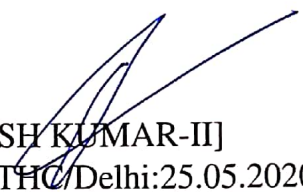
FIR No. 0090/2020
PS Moti Nagar
State Vs. Praveen @ Chini
U/s 25 Arms Act

25.05.2020

**This is an application for bail moved on behalf of accused
Praveen @ Chini.**

Present: Ld. APP for the State
None for applicant.

Perusal of case record shows that no one appeared on behalf of applicant despite several opportunities. In view of aforesaid circumstances, bail application stands dismissed for want of prosecution.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 213/2020
PS Paschim Vihar West
U/s 188 IPC

25.05.2020

Application for release of vehicle bearing registration No. DL4SCJ-6268 on superdari filed on behalf of applicant Sh. Surinder Singh.

Present: Ld. APP for the State
Applicant Surinder Singh in person
IO has filed his reply. Taken on record. IO has stated in the application that applicant was plying his vehicle during lockdown, therefore, his vehicle was seized.

It is submitted on behalf of applicant that he will comply the directions as laid down and he will be careful.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL4SCJ-6268** be released to the applicant on furnishing **security bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the registered owner. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.05.2020

Received copy
25/5/20

FIR No. 219/2020
PS Paschim Vihar West
U/s 188 IPC

25.05.2020

Application for release of vehicle bearing registration No. DL8SBZ-0989 on superdari filed on behalf of applicant Sh. Balram.

Present:

Ld. APP for the State

Applicant Balram in person

IO has filed his reply. Taken on record. IO has stated in the application that applicant was plying his vehicle during lockdown, therefore, his vehicle was seized.

It is submitted on behalf of applicant that he will comply the directions as laid down and he will be careful.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL8SBZ-0989** be released to the applicant on furnishing **security bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the registered owner. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

[RAKESH KUMAR-II]

Duty MM(West)/TTC/Delhi:25.05.2020

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25-5-2020

**FIR No. 437/2020
PS Paschim Vihar
State Vs. Aadil Hussain**

25.05.2020

**This is an application for bail moved on behalf of accused
Aadil Hussain.**

Present: Ld. APP for the State
None for applicant.

Perusal of case record shows that no one appeared on behalf of applicant despite several opportunities. In view of aforesaid circumstances, bail application stands dismissed for want of prosecution.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 581/19
PS Nangloi
State Vs. Chandan Kumar
U/s 498A/304B/34 IPC

25.05.2020

Present: Ld. APP for the State

None on behalf of accused.

Perusal of case file shows that accused was admitted to bail by Ld. Sessions Court subject to furnishing of Personal Bond of Rs.50,000/- with one surety in the like amount. Perusal of case file shows that later on vide order dated 06.05.2020 concerned Ld. Duty MM listed the matter for 08.05.2020 for filing of proper surety bond but later on no one appeared on behalf of accused for filing surety bond. Till date, no one appeared on behalf of accused for filing surety bond. It appears that accused is not interested in filing surety bond and therefore, no purpose would be served by keeping the miscellaneous bail order along with ordersheets of Courts pending in Court. In view of aforesaid circumstances, present miscellaneous case file be sent to concerned Court.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 5990/2020
PS Paschim Vihar West
U/s 379 IPC

25.05.2020

This is an application for release of vehicle bearing registration No. DL4SCX-7710 on superdari moved on behalf of applicant Pooja.

Present: Ld. APP for the State
Applicant Pooja is absent.
Ld. Counsel Sh. Rishabh Pandey on behalf of Ld. Counsel Sh. Ankit Bansal.
IO has filed his reply. Taken on record. IO has stated in the application that applicant was plying his vehicle during lockdown, therefore, vehicle was seized.

It is submitted on behalf of applicant that applicant will comply the directions as laid down and he will be careful.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL4SCX-7710 be released to the applicant on furnishing security bond in the sum of Rs.20,000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the registered owner. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

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R. Pandey
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FIR No. 156/2020
PS Paschim Vihar East
State Vs. Lakshay S/o Anil Kumar
U/s 188 IPC

25.05.2020

This is an application for release of vehicle No. DL9CAA-4973 on superdari by applicant Anil Kumar Narang.

Present: Ld. APP for the State
None for applicant.

Perusal of case record shows that no one appeared on behalf of applicant despite several opportunities. In view of aforesaid circumstances, present application for release of vehicle on superdari stands dismissed for want of prosecution.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 33260/19
PS Patel Nagar
State Vs. Rahisuddin
U/s 379/411/34 IPC

25.05.2020

This is an application for bail moved on behalf of accused
Rahisuddin.

Present: Ld. APP for the State
None for applicant.

Perusal of case record shows that no one appeared on behalf of applicant despite several opportunities. In view of aforesaid circumstances, bail application stands dismissed for want of prosecution.

[RAKESH KUMAR-II]
Duty MM(West)/TMC/Delhi:25.05.2020

**FIR No. 375/2020
PS Paschim Vihar
U/s 188 IPC**

25.05.2020

**This is an application for release of vehicle No. DL5SBG-
5354 moved on behalf of applicant Deepanshu Sachdeva.**

Present: Ld. APP for the State
None for the applicant.
Be put up on 28.05.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 252/2020
PS Punjabi Bagh

25.05.2020

This is an application for mentioning the name of rightful owner in order of superdari.

Present: Ld. APP for the State

None for the applicant.

Perusal of case file shows that despite several opportunities, no one appeared on behalf of applicant. Applicant stands dismissed for want of prosecution.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 141/20
PS Khyala

25.05.2020

This is an application for bail moved on behalf of accused
Jogender @ Bona.

Present: Ld. APP for the State
None for applicant.

Perusal of case record shows that no one appeared on behalf of applicant despite several opportunities. In view of aforesaid circumstances, bail application stands dismissed for want of prosecution.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 591/2020
PS Ranhola
State Vs. Suresh S/o Chhanga Ram
U/s 33 Delhi Excise Act

25.05.2020

This is an application for bail moved on behalf of accused Suresh.

Present: Ld. APP for the State

Ld. Counsel Sh. Manu Bhatia for applicant / accused.

Ld. Counsel for accused submitted that accused has been falsely implicated in the case. He further submitted that investigation has been completed and recovery has been effected and no purpose would be served by keeping the accused behind the bars.

Reply of IO filed. As per reply accused was found in possession of 96 quarter bottles of illicit liquor. State has vehemently opposed release of accused on bail.

Submissions heard.

Keeping in view fact that recovery in this case has been effected and accused is not required for interrogation and further taking into consideration present scenario of Covid-19 Court is of view that no purpose would be served by keeping the accused in JC. Therefore, accused is admitted to bail subject to furnishing of Bail Bonds in the sum of Rs.15,000/- with one surety in the like amount.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

**FIR No. 1920/2020
PS Patel Nagar
State Vs. Raju @ Kalu
U/s 356/379/411 IPC**

25.05.2020

**This is an application for bail moved on behalf of accused
Raju S/o Kishan Lal.**

Present: Ld. APP for the State

None for applicant

Be put up on **28.05.2020**.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

FIR No. 140/2020
PS Moti Nagar
State Vs. Mohd. Gulzr Alam
U/s 379/411 IPC

25.05.2020

**This is an application for release of Laptop moved on
behalf of applicant Pankaj Sharma.**

Present: Ld. APP for the State
None for the applicant
Be put up on 28.05.2020.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

**FIR No. 384/17
PS Punjabi Bagh
State Vs. Vinod Ram
U/s 363/370 IPC**

25.05.2020

Present: Ld. APP for the State

None on behalf of accused and surety.

Bail Bond verification report not received. IO / SHO is directed to file verification report on **26.05.2020**.

Copy of the order be sent to IO through concerned Naib Court on whatsapp.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

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FIR No. 0283/2020
PS Mundka
U/s 279/337 IPC

25.05.2020

Application for release of vehicle bearing registration No. HR61C-5797 on superdari filed on behalf of applicant Sh. Dharmender.

Present: Ld. APP for the State
Applicant Dharmender with Ld. Counsel
IO has filed his reply. Taken on record. IO has stated in the application that he has no objection if the vehicle is released to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number HR61C-5797 be released to the applicant on furnishing security bond in the sum of Rs.4,00,000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given dasti to applicant.

Police Officer
25/5/2020

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:25.05.2020

①

FIR No. 105/2020

PS Maya Puri

State Vs. Rohit Singh @ Montu & Gautam @ Mitu
U/s 392/397/411 IPC & 25/27/54/59 Arms Act

25.05.2020

Fresh chargesheet filed.

Present: Ld. APP for the State

Accused Rohit Singh @ Montu and Gautam @ Mitu stated
to be in JC

IO SI Vipin Malik in person

Chargesheet be sent to the concerned Court for 04.06.2020.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.05.2020

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